

Allocation of funds to States for legal aid to the poor

8634. SHRI VIRDHI CHANDER JAIN :
SHRI ERA MOHAN :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the amount allocated by Government to the States during the year 1983-84 for providing legal aid to the poor State-wise ; and

(b) how much amount had been spent by the States State-wise ; and

(c) the steps Government are taking to make legal aid available to the rural people, especially to Scheduled Castes and Scheduled Tribes and weaker sections under the integrated Development Programme ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) No amounts are allocated by the Central

Government to the States for providing legal aid. However, on the recommendations of the Committee for Implementing Legal Aid Schemes, the Central Government makes grants-in-aid to the Legal Aid and Advice Boards of States and also other institutions for providing legal aid and for other connected specified purposes. The details are as per statement enclosed.

(b) Information is being collected and will be laid on the floor of the House.

(c) According to the Model Scheme evolved by the Committee for Implementing Legal Aid Schemes on the pattern of which the States are required to formulate schemes, free legal aid and services are to be provided to persons whose income from all sources does not exceed Rs. 6000/- per annum. The Scheme applies equally to any person hailing from rural or urban area. In respect of women, children, Scheduled Castes and Scheduled Tribes, there is no limitation as to income to make them eligible for free legal aid. The interests of weaker sections also, under the Integrated Development Programme, are taken into account in rendering legal aid.

Statement

Statement Showing the Details of Grant-in-aid Sanctioned to the State Governments etc., during the Year 1983-84.

S.No.	Name of the Institution/ State Legal Aid Board etc.	Amount of Grant Rs.	Purpose
1	2	3	4
1.	Govt. Law College, Pondicherry	20,000/-	Implementation of legal aid programme.
2.	Govt. of Nagaland, Kohima.	1,00,000/-	Implementation of Legal Aid Programme including setting up of legal aid clinics in the State.
3.	Supreme Court Legal Aid Committee.	3,84,000/-	For giving legal aid in cases coming before the Supreme Court.

1	2	3	4
4.	Delhi Legal Aid and Advice Board.	3,74,000/-	Legal Aid Programme in the U.T. of Delhi.
5.	District Legal Aid and Advice Board, Mysore.	3,500/-	Holding Legal Aid Camps.
6.	Deptt. of Laws, H.P. University, Simla.	2,000/-	Holding Legal Aid Camp at Kinnaur, H.P.
7.	Maharashtra State Legal Aid and Advice Board.	50,000/-	Meeting 50% of the expenses envisaged on the setting up of the Legal Aid Clinics in Ten Colleges in the State of Maharashtra.
8.	Govt. Arts College, Alwar. (Rajasthan)	10,000/-	Legal Aid Camps, publication of Pamphlets and Legal Literacy Programme.
9.	Sikkim State Legal Aid and Advice Board, Gangtok. (Sikkim)	7,500/-	Holding Legal Aid Camps.
10.	Rajasthan State Legal Aid and Advice Board, Jodhpur (Rajasthan)	1,000/-	Publishing about 1100 copies of the pamphlets entitled 'Premises and Rent Control Act'.
11.	J and K Legal Aid Committee.	30,000/-	Setting up of legal aid clinics in the State of J and K.
12.	Sri Venkateshwara University, P.G. Deptt. of Law, Faculty of Law Tirupathi. (Andhra Pradesh)	5,000/-	Legal Aid Clinic Programme.
13.	Govt. Law College, Calicut. (Kerala)	6,000/-	Legal Aid Clinic Programme.
14.	Deptt. of Law, University of Jammu and Kashmir, Jammu (Tawi).	10,000/-	For the functioning of legal aid centre.
15.	Deptt. of Law, Aligarh Muslim University, Aligarh. (Uttar Pradesh)	10,000/-	Legal Aid Clinic in Deptt. of Law.
16.	Govt. of Goa, Daman and Diu, Panaji. (Goa)	25,000/-	Implementation of legal aid programme in the U.T. of Goa, Daman and Diu.

1	2	3	4
17.	Meghalaya State Legal Aid and Advice Board, Shillong. (Assam)	75,000/-	Implementation of legal aid programme in the State of Meghalaya.
18.	Orissa Legal Aid and Advice Board, Cuttack.	1,00,000/-	Implementation of various legal aid programme.
19.	Tamil Nadu Legal Aid and Advice Board.	1,00,000/-	For holding legal aid camps.
20.	Kerala Legal Aid Society, High Court of Kerala, Cochin.	50,000/-	For implementation of legal aid programme in the State of Kerala

बाड़मेर, जैसलमेर और जोधपुर में इलेक्ट्रानिक टेलीफोन एक्सचेंज स्थापित करना

8635. श्री वृद्धि चन्द्र जैन : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के रेगिस्तानी क्षेत्रों व विशेषकर राजस्थान के बाड़मेर, जैसलमेर और जोधपुर जिलों में अत्यधिक गर्मी के कारण अधिक तापमान और तेज हवाओं के चलने से मशीनों में रेत घुस जाने के कारण टेलीफोन एक्सचेंज प्रायः खराब पड़े रहते हैं ; और

(ख) यदि हां, तो इन क्षेत्रों में इलेक्ट्रानिक एक्सचेंज न लगाने के क्या कारण हैं ?

संचार मंत्रालय में उप मंत्री (श्री विजय एन० पाटिल) : (क) जी, नहीं ।

(ख) देश में इलेक्ट्रानिक एक्सचेंजों की कमी के कारण इस समय बाड़मेर, जैसलमेर और जोधपुर में इलेक्ट्रानिक एक्सचेंज स्थापित करना फिलहाल सम्भव नहीं होगा ।

राजस्थान के बाड़मेर-जोधपुर में एक्सिडल केबल परियोजना

8636. श्री वृद्धि चन्द्र जैन : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान की बाड़मेर-जोधपुर को एक्सिडल केबल परियोजना में अब तक कितनी प्रगति हुई है और तत्सम्बन्धी ब्यौरा क्या है ; और

(ख) उक्त परियोजना का कार्य किस निश्चित तिथि तक पूरा हो जाएगा ?

संचार मंत्रालय में उप मंत्री (श्री विजय एन० पाटिल) : (क) योजना को मंजूरी दे दी गई है और उपस्कर तथा संस्थापना सामग्री के लिए आदेश दे दिए गए हैं ।

(ख) योजना के वर्ष 1988-89 में चालू हो जाने की सम्भावना है ।

गोहाटी तेल शोधक कारखानों की तेल टंकी का फटना

8637. श्री विलास मुत्तेभवार :
श्री राम लाल राही :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 12 मार्च, 1984 के "नवभारत टाइम्स" के पृष्ठ पांच पर "तेल की टंकी फटी" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो सरकारी क्षेत्र के उपक्रम